Unstarred Questions

(c) The number of protectees who have been provided with categorized security cover varies from time to time depending upon the reviews made in this regard. However as on date, there are 270 number of threat-based protectees in the Central List. As regards category-wise details, there are 39 'Z plus', 71 'Z', 125 'Y' and 35 'X' category protectees.

Undertrial prisoners

797. SHRI C.P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of undertrial prisoners as on March 31, 2014;
- (b) how many of them are charged under different Acts to prevent communal, terrorist violence and gender atrocities;
- (c) how many of them are in jail for 5-10 years, 10-15 years and more than 15 years; and
 - (d) the reasons for the inordinate delay in conducting their trial?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) As per data available at the end of 2012, the total number of undertrial prisoners in the country were 2,54,857.

- (b) As per data available, the total number of undertrials at the end of 2012 by the type of offences were as follows - Arms Act (9184), Explosives and Explosive Substances Act (1082), Terrorist and Disruptive Activities Act (84), Riots (1811), Immoral Traffic (Prevention) Act (692), Dowry Prohibition Act (3205), Dowry Deaths (11422), Assault on women with intent to outrage her modesty (992), Insult to the modesty of women(469), and Cruelty by husband or relatives of husband (5591).
- (c) and (d) As per data available, at the end on 2012, the total number of undertrial prisoners lodged for more than 5 years in jails were 2028. "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution, and Prison Administration is primarily the responsibility of the State Governments.

Foreign countries funding antinuclear organizations in the country

798. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that foreign countries fund anti-nuclear organisations in the country;
- (b) whether the Central Government has identified the organizations in India receiving such funds;

- (c) the steps Government proposes to take to prevent such funds being received by these organizations; and
- (d) what Government proposes to do with regard to the organizations receiving such funds from abroad?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) No such information is available.

(b) to (d) Does not arise due to (a).

Funds for improvement of CPM forces

799. DR. V. MAITREYAN: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the State/Union Territory-wise and year-wise total funds allocated and disbursed to States/Union Territories to improve and develop the technical and state-of-art-technology for police department during the last three years;
- (b) the effective steps taken by Government to develop and improve the overall standards of NSG, SPG, CISF and CRPF in the country;
- (c) the total amount spent on the development and improvisation of the NSG, SPG, CISF and CRPF in the country; and
- (d) the total amount allocated and spent on certain special groups of protection forces like Special Task Force (STF) in Tamil Nadu and Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) "Police" and "Law and Order" are State subjects falling in Entry 1 and 2 of List-II of Seventh Schedule to the Constitution of India. As such, it is the primary responsibility of the State Governments to modernise their police forces. However, the Ministry of Home Affairs has been implementing a Scheme for Modernization of State Police Forces (MPF Scheme) with a view to supplement the efforts of the State Governments in tackling emerging challenges to internal security in the form of terrorism, urban policing etc. The details of funds allocated and released to the State Governments under MPF Scheme during the last three years 2011-12 to 2013-14 is given in Statement-I (See below).

The details of funds allocated and released to the UTs under Police Modernisation Scheme of Union Territories (PMSUT) for the last three years 2011-12 to 2013-14 is given in Statement –II (*See* below).